

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 107  
IA No. 20/JPR/2019  
IA No. 21/JPR/2019  
IA No. 356/JPR/2022  
IA No. 202/JPR/2023  
CP No. (IB)- 570(PB)2017  
Under Section 10 of IBC, 2016

**In the matter of:**

**Seatel Electronics (India) Pvt. Ltd.**

...Applicant

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Liquidator	:	Amol Vyas, Adv.
For the Respondent	:	Tanisha Khubchandani, Adv. J.R. Meena, AROC

**ORDER**

**IA No. 20/JPR/2019, IA No. 21/JPR/2019**

Heard Mr. Amol Vyas, Adv. appearing on behalf of the Liquidator. Mr. Tanisha Khubchandani, Adv. appearing on behalf of the Respondent. Pleadings are complete in these IAs. List these IAs on 24.07.2024.

**IA No. 356/JPR/2022, IA No. 202/JPR/2023**

List these IAs on 24.07.2024.

**CP No. (IB)- 570(PB)2017**

List the matter along with all pending IAs on 24.07.2024.

Sd—

(Rajeev Mehrotra)  
Technical Member

Sd—

(Deep Chandra Joshi)  
Judicial Member

July 03, 2024